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Patna High Court

The 10th December, 2018

ADDENDA AND CORRIGENDA TO PATNA HIGH COURT RULES, 1916
(FIFTH EDITION) C.S. NO. – 163

No.XII-01-1998(P.F.)-88176/Adm.(Rules)Deptt—The following amendments are made in the existing **Part- V, Chapter- XXIV (d) of the Patna High Court Rules, 1916** regarding **Registration of Advocates as Advocate-on-Record Rules** with immediate effect :

1. Amendment in Rule 7(iv):—

The subject mentioned at serial No. 3 “Elementary knowledge of book keeping & Accounts and professional ethics” is substituted by “Professional ethics including Bar Council of India rules and Advocates Act, 1961”.

2. Amendment in Rule 7(v)(a):—

Figure “60” with regard to aggregate passing mark is substituted by figure “50”.

By order of the Court,
(Sd) ILLEGIBLE,
Registrar General,

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